

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

FRIDAY, THE ELEVENTH DAY OF APRIL  
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NOs: 209, 170 and 210 OF 2025**

**WRIT APPEAL NO: 209 OF 2025**

Writ Appeal under clause 15 of the Letters Patent appeal preferred against the order dated 20-12-2024 passed in W.P No. 14315 of 2021 on the file of the High Court.

**Between:**

1. T. Yakaiah, S/o. Gopaiah, Aged about 63 years, Retired Assistant Registrar, High Court of Telangana at Hyderabad State of Telangana
2. D. Rajendra Kumar, S/o D. Madhava Rao, Aged 59 years, Retired Deputy Registrar, High Court of Telangana, Hyderabad, State of Telangana.
3. P. Satyakala, W/o A. Arun, Aged about 60 years, Retired Assistant Registrar, High Court of Telangana at Hyderabad State of Telangana.
4. A. Basanth Kumar, S/o. Basappa, Aged about 60 years, Retired Section Officer, High Court of Telangana, Hyderabad, State of Telangana.
5. N. Purushottam Reddy, S/o. Shanker Reddy, Aged about 59 years, Retired Assistant Registrar, High Court of Telangana, Hyderabad, State of Telangana.
6. B Ramadevi, W/o. Subba Rao, Aged 60 years, Occ- Retired Court Officer, High Court Hyderabad.
7. N. Satyanarayan Rao, S/o. Venkat Rao, Aged 60 years, Occ-Retd School Assistant on 31.7.2019, ZPHS Gangapur, Mahabubnagar District.
8. E. Raghunandan, S/o. Bikshapathy, Aged 61 years, Occ- School Assistant on 30.9.18, Education Department, 11-7-204/1/203, Kothapet, Sarrornagar, Hyderabad
9. Senapathy Aruna, W/o Venkataiah, Aged 60 years, Occ. Retd School Assistanat on 16.4.19 ZPHS, Nandipahad, Mirayalguda.
10. G. Sudhaker Guptha, S/o. Jangaiah, Aged 60 years, Occ- Secondary Grade Teacher retired on 31.10.2019, UPS, Anneboinapally, Madgul Mandal, R.R.District, R/o Dwarakacolony, Hastinapuram, Hyderabad.
11. Thati Chandra Mouli, S/o. Laxminarayan, Aged 60 years, Occ- Gazetted Head Master, ZPHS Peddakanparthy, Chityal Mandal Nalgonda.

12. Miryala Bharathaiah, S/o. Narayana, Aged 60 years, Occ- Retd Shool Assistant on 31.7.2019, BNR Colony, Devarakonda, Nalgonda.
13. Avula Venkataramulu, S/o. Dathanna, Aged 60 years, Retired School Assistant on 28.2.2019, ZPHS Ippatoor, Nawabpet Mandal, Mahabubnagar.
14. K. Anjaiah, Aged 60 years, Retd School Assistant, ZPHS Kodur, Mahabubnagar.
15. Gandhi Lingaiah, S/o. Komaraiah, Aged 59 years, Retd Head Master on 31-08-2019 Z.P.H.S., Narsampet, Warangal.

**...APPELLANTS**

**AND**

1. The State of Telangana, rep by Chief Secretary, Secretariat Buildings, Hyderabad.
2. The State of Telangana, Finance Department rep by its Principal Secretary, Secretariat Buildings, Hyderabad.
3. The Director, Treasuries and Accounts, State of Telangana, Abids, Hyderabad.
4. Bogum Laxmaiah, S/o. Narsimlu, Age 59 years, Retired Deputy Commissioner CT on 31.7.19, Commercial Taxes, Charminar, Division, Hyderabad
5. G. Ravi Kumar, S/o. Darshanam, Aged 60 years, Occ. Retd Gazetted Head Master on 30.6.2019, Z.P.H.S Pomal, Nawabpet Mandal, Mahabubnagar.
6. Patluri Uma Maheswar, S/o Shiva Lingappa, Aged 59 years, Occ- Retd CTO O/o Commissioner Commercial Taxes retd on 31.1. 2020, Hyderabad.
7. Ch. Sri Ramulu, S/o. Siddaiah, Aged 61 years, Retd SGT on 31.8.18, 30-253/2/7, Laxminagar, Safilguda, Hyderabad.
8. Palreddy Upender Reddy, S/o. Venkat Reddy, Aged 59 years, Occ Retd School Assistant on 31.12.19, Vidyanagar, Miryalguda Nalgonda.
9. K. Raja Reddy, S/o Hanumandlu, Age 59 years, Occ Retd School Assistant on 30.4.2020, Modegoan, Kamareddy.
10. Sirigiri Venkat Reddy, S/o Venkat Narasimha Reddy, Aged 59 years, Occ. Retd School Assistant on 29.2.2020, Santoshnagar Nalgonda.
11. Bupidi Mani Bhushan Reddy, S/o. Bheema Reddy, Aged 60 years Occ Retd School Assistant on 30.6.19 ZPHS Zapti Veerappa Gudem, Miryalguda Mandal, Nalgonda.
12. G Damodara Chary, S/o. Janaiah, Aged 60 years, Retired School Assistant on 31.8.2018, MPP School, Batti Gutta, Thanda Damaracharla, Nalgonda.
13. S Udaya, W/o Srikrishna, Aged 61 years, Retd School Assistant on 30. 11. 2018, ZPHS Orgonda, Damera Mandal, Warangal District.
14. Ragireddy Satyanarayan Reddy, S/o Biksha Reddy, Aged 60 years, Occ. Retd Pachayath Secretary on 31.12.2019, Panchayath Raj Department, Miryalaguda.
15. Mankena Uppalaiah, S/o. Sharabahaih, Aged 61 years, Occ. Retd School Assistant on 31.12.2018, Raparthy Nagar, Khammam.

16. Y Annapurna, W/o. Nagabhushanam, Aged 59 years, Retd Superintendant on 29.2.2020, Pay and Accounts Office, Hyderabad.
17. Mudireddy Sudhaker Reddy, S/o. Latchi Reddy, Aged 59 years, Occ- Retd School Assistant on 31.1.2020, Miryalguda, Nalgonda.
18. Vasari Ramaswamy, S/o. Narayana, Aged 59 years, Occ. Retd Physical Education Teacher on 30.9.2019, Devanpally, Kamareddy.
19. T. Konda Reddy, S/o T. Basi Reddy, Aged 60 years, Occ- Retd School Assistant on 30.4.2019, Vidyanagar, Hyderabad.
20. Kondakindi Shobha Kala, W/o. Janardhan Reddy, Aged 60 years, Occ- Retd School Assistant on 31.3.2019 ZPHS Malkapur, Choutuppal Mandal, Yadari Bhongir.
21. Minu Narayan Rao, S/o. Seetha Rama Chandra Rao, Aged 60 years, Occ- Retd on 31.10.2019 as Head Master Gurranguda Balapur Mandal, Ranga Reddy District.
22. Viswanadula Chandramouli, S/o. Nagabhushanam, Aged 59 years, Occ- Retd on 31.1.2020 as School Assistant Government High School Panagal, Nalgonda.
23. Chakrahari Amjamraju, S/o. Laxmanraju, Aged 60 years, Occ- Gazetted Head Master, Reddy Colony, Miryalaguda, Nalgonda.
24. G. Rani Sowbhagayavathy, W/o. Samuel, Aged 60 years, Occ Retired School Assistant on 31.12.2018, ZPHS Saroor Nagar, Ranga Reddy District.
25. Ch. Shesha Vardhani, S/o. Mallikarjuna Rao, Aged 60 years, Occ- Retd School Assistant on 30.6.2019, Huda Sai Colony, Vanasthalipuram, Hyderabad.
26. G. Janaki Reddy, S/o. Anantha Reddy, Aged 60 years, Occ- Retd School Assistant on 30.9.2019, Srinagar Colony, Nalgonda.
27. Tantena Pally Siadulu, S/o. Papaiah, Aged 59 years, Occ- Retd School Assistant on 31.3.2020, ZPHS Pazzar, Nalgonda District.
28. Ranapanga Krupanandam, S/o. Yesob, Aged 59 years, Occ- Retd Secndary Grade Teacher on 31.1.2020, Wadapally, Damaracharla Mandal, Nalgonda.
29. Boyapally Ramsetty, S/o. Pitchaiah, Aged 61 years, Occ- Retired Principal on 30.11.2018, Government Junior College, Nampally, Hyderabad.
30. A. Vanaja, W/o. Krishna Murthy, Aged 60 years, Occ- Retired School Assistant on 31.10.2019, Ekasila Nagar, Warangal.
31. M. Parvathalu, Aged 59 years, Retired ASI on 31.3.2020, NTR Colony, Wanaparthy.
32. V. Damodar, S/o. Bakkaiah, Aged 59 years, Retd SGT on 31.3.2020 Shanthinagar, Nagarkurnool.
33. Ravula Mahender Reddy, S/o. Thirupathi Reddy, Aged 59 years, Ret SGT on 31.8.2019, Sainagar, Hanmakonda, Warangal D Mallikarjuna, S/o. Balappa, Aged 60 years, Retd. School Assistant on 30.3.2019, ZPHS Mogiligidda, Ranga Reddy District.

34. Mohd Waheedullah Khan, S/o Md. Khan, Aged 60 years, Retd School Asst, ZPHS, Peddiguem, Nalgonda District.
35. N. Amareswar, S/o. Veerappa, Aged 60 years, Retd School Assistant on 31.5.2019, ZPHS Kothpet, Ranga Reddy District.
36. P. Bala Raju, S/ o. Sathaiah, Aged about 59 years, Rtd School Asst on 31.12.2019, ZPHS Bahadurguda (LB Nagar) Mandl- Saroornagar, Dist Rangareddy.
37. K. Chandrashaker, S/o. K. Kistaiah, Aged about 59 yrs, Rtd SGT Teacher on 31.08.2019, Primary School Balapoor Mandal- Balapoor, Dt Rangareddy.
38. V. Prabhakar Reddy, S/o. V. Ramreddy, Aged about 59 years, Rtd SGT on 30.06.2019, Primary School Balapoor, Mandal Balapoor, Dt Rangareddy.
39. T. Manik Reddy, S/o. T. Venkat Reddy, Aged about 59 years, SGT Teacher on 31.01.2020, Center Primary School Bahadurguda (LB Nagar), Mandl- Saroornagar, Dt Rangareddy.
40. P. Buchi Reddy, S/o. P. Laxma Reddy, Aged about 59 years, Rtd SGT Teacher on 29.02.2020, ZPHS Janwada, Mandal- Shankarpally Dt Rangareddy.
41. B. Srinivas, S/ o. Ramchandraiah, Aged about 59 years, Rtd Gazetted Head Master on 28.02.2020, ZPHS Hayathnagar Mandal- Hayathnagar, Dt Rangareddy.
42. G. Papaiah, S/o Jangaiah, Aged about 60 years, Rtd LFL Head Master on 31.03.2020, Center Primary School, Jillelaguda, Mandal- Balapoor, Dt Rangareddy.
43. D Vasudev, S/o Jangaiah, Aged about 58 years, Rtd School Asst on 30.09.2018, ZPHS Champapet Mandal- Saroornagar, Dist Rangareddy.
44. Mohammad Saleem, S/ o. Md. Yakub Ali, Aged about 59 yrs, Rtd Gazetted Head Master on 31.08.2019, ZPHS Nagaram, Mandal Maheshwaram, Dt Rangareddy.
45. B. Sudhakar, S/o. Papaiah, Aged about 60 years, SGT Teacher on 28.02.2020, Primary School Mamidipally, Mandl- Balapoor Dt Rangareddy.
46. Krupasagar, S/o. B. Narahari, Aged about 59 yrs, Rtd Gazetted Head Master on 31.7.2019, ZPHS Rajeevgandhinagar Mandal, Saroornagar, Dist Rangareddy.

**Respondents/Writ Petitioner Nos.4 to 46 Not Necessary parties in this Writ Appeal**

**...RESPONDENTS**

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned common orders of the Learned Single Judge dated.

20.12.2024 in W.P.No.14315 of 2021, pending disposal of the above Writ Appeal.

**IA NO: 2 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No. 1 to 3 to pay the difference amount on the Grätuity/ Earned in view of the revision of pay on par with the pensioner who are drawing enhanced Grätuity/encashment of Earned Leave w.e.f 1.4.2020 as per the lawlaid down by the Supreme Court in Purshottam Lal and Ors Vs Union of India and Anr reported in AIR 1973 SC AIR 1088, The All Manipur Pensioners Assn.... vs. The State of Manipur in Civil Appeal No.10857/2006 and other Judgments to the Appellants, pending disposal of the Writ Appeal.

**Counsel for the Appellants: SRI PRABHAKAR CHIKKUDU**

**Counsel for the Respondent No.1 to 3: SRI S.RAHUL REDDY, SPL. GP /  
GP FOR SERVICES-II**

**WRIT APPEAL NO: 170 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated 20/12/2024, Passed in W.P. No. 15944 of 2021 on the file of the High Court.

**Between:**

1. Manyam Venkata Rama Rao, S/o Ragavaiah, Aged 63 years, Retired as Physical Director on 31/5/2019, Vijayanagar Jr college, Viajyanagar Colony, Hyderabad.
2. Kethireddy Sudhaker Reddy, S/o Hanmanth Reddy, Aged 63 years, Retired as Gazette Head Master on 30.11.2018, ZPHS Kankapur-Abdullapur, Nirmal District.
3. Gundavarapu Ranga Rao, S/o Radhakishan Rao, Aged 63 years, Retired as School Assistant on 30/6/2019, ZPHS Manoharabad, Medak District.
4. Maheswaram Venkatachary, S/o. Amba Chary, Aged 63 years, Retired as SGT Teacher on 30/6/2019, Teachers Colony, Gurram Guda, R.R.District.
5. Ch Bixapathi, S/o Veeraiah, Aged 63 years, Retired as principal on 30/11/2018, TNGO Colony, Gopalpur, Hanmakonda, Warangal (U) District.
6. D.Sudhaker Reddy, S/o.Mallaiah, Aged 66 years, Retired as Principal on 31.8.2019, Gopalpur, Hanmakonda, Warangal District.

7. Sama Ravinder Reddy, S/o.Raja Reddy, Aged 60 years, Retired as Head Master on 31/8/2018, ZPHS Rajura, Lokeswara mandal, Nizamabad.
8. Orchu Veera Swamy, S/o.Venkata Swamy, Aged 63 years, Retired as Record Assistant on 31/3/2019, Keshavmemorial Jr College, Hyderabad.
9. N.Annaj Sarma, S/o.Somayajulu, Aged 63 years, Retired as Jr.Assistant on 31/8/2018, Keshavmemorial Jr College, Hyderabad.
10. T.Muddu Reddy, S/o.Chenga Reddy, Aged 63 years, Retired as Jr.Assistant on 30/4/2019, M.V.V.M.V Jr.College, Begumpet, Hyderabad.
11. K.Vijaya Gagarin, W/o Narayana Varma, Aged 63 years, Retired as Senior Assistant on 30/4/2019, Babul Reddy Jr. Coolege, Erragadda, Hyderabad.
12. R.L.N Charyulu, S/o Laxminarsaiah, Aged 59 years, Retired as VRS on 31/12/2018, as Joint Registrar, High Court of Telangana, Hyderabad.
13. M.A.Subhan, S/o.M.A.Saleem, Aged 60 years, Retired as Assistant registrar on 31/7/2019, High Court of Telangana, Hyderabad.
14. T.Rangababu, S/o.T.G.Krishnamachary, Aged 60 years, Retired as Assistant Registrar on 31/3/2020, High Court, Hyderabad.
15. P.Venkateswarlu, S/o.Venkatakrishnaiah, Aged 60 years, Retired as Examiner, on 29/2/2020, High Court Hyderabad.

...APPELLANTS

AND

1. State of Telangana, Rep. by Chief Secretary, Secretariat, Hyderabad.
2. The Principal Secretary, Finance (HRM-V) Department, Government of Telangana, Secretariat, Hyderabad.
3. The Director of Treasuries and Accounts, Govt. of Telangana, Hyderabad.
4. Malothu Bhagwan, S/o.Kotya, Aged 59 years, Retired as School Assistant on 31/3/2020, ZPHS Vemulapally, Miryalguda, Nalgonda.
5. R.Kondaiah, S/o.Ramulu, Aged 60 years, Retired as School Assistant on 31/5/2019, Priydarhini Colony, Hayathnagar. R.R.District.
6. Keshidi Satyanarayana, S/o.Rama Lachaiah, Aged 60 years, Retired as Craft Instructor on 31/12/2019, ZPHS, Patangi, Choutuppal Mandal Yadadri Bhuvanagi District.
7. Gandham Praveen Kumar, S/o. Vedantha Chary, Aged 59 years, Retired as Gazetted Head Master on 31/10/2019, ZPHS Tangutur, Aler Mandal, Yadadri Bhuvanagi District.
8. M.Janakiramulu, S/o Laxmaiah, Aged 61 years, Retired as Gazetted Head Master on 31/7/2018, ZPHS Injapur, Abdullapurmet(M), R.R. District.
9. V.Chennakeshavulu, S/o Saidulu, Aged 61 years, Retired as School Assistant 31/10/2019, ZPHS Thunganpadu, Miryalguda Mandal Nalgonda District.
10. G.Premanandam, S/o.Elisha, Aged 60 years, Retired as SGT on 31/7/2019, H B Colony, Miryalaguda, Nalgonda District.
11. Mohammed Fazal Ahmed Khan, S/o.Mohd Ghouse Khan, Aged 60 years, Retired as Gazetted Head Master on 31/3/2019, TK Kurthy Village, Mothkur Mandal, Yadadri Bhongir.

12. T.Laxminarayana, S/o.Buchaiah, Aged 60 years, Retired as school Assistant on 31/8/19, ZPHS Ashok Nagar, Hanmakonda, Warangal(U) Dist.
13. B Vishnu Murthy, S/o.Bichiah, Aged 60 years, Retired as SGT on 31/12/2018, UPS Desitikyala, Ramnagar Colony, Nagarkurnool District.
14. Pakeerappa, S/o Bichappa, Aged 60 years, Retired as SGT Teacher 25/9/2019, Z P School, Gopanapally, Bhoothpur Mandal, Mahabubnagar District.
15. Chowhan Eswar Singh, S/o.Narayan Sing, Aged 60 years, Retired as School Assistant on 31/3/2020, ZPHS, Bazar Hathnur, Adilabad District.
16. Pothuri Venkata Srinivasa Raju, S/o.Surayanarayana Raju, Aged 60 years, Retired as SGT Teacher on 31/7/2019, Vamabay Colony, Rajenbdranagar Mandal, R.R.District.
17. A Ranga Reddy, S/o. Padma Reddy, Aged 61 years, Retired as SGT Teacher on 31/8/2018, Jillelaguda, Sarronagar, R.R.District.
18. Pandugula Satyanrayana, S/o.Narayana Aged 60 years, Retired as School Assistant on 31/5/2019, Jillelguda, R.R.District.
19. Kondareddy Sri Ranga Reddy, S/o Ram Reddy, Aged 60 years, Retired as Gazetted Head Master, on 30/6/2019, Hastinapuram East, R.R.District.
20. Malgireddy Laxmi, S/o Ramakrishna Reddy Aged 59 years, Retired as School Assistant on 31/3/2020, Hastinapuram East, R.R.District.
21. Balaiah Bushipaka, S/o.Kondaiah, Aged 60 years, Retired as Gazetted Head Master on 31/5/2019, Chittempahad, Nampally, Nalgonda.
22. V.Krishna Murthy, S/o.Ramulu, Aged 59 years, Retired as Head Master on 31/1/2020, ZPHS Peechara, Nirmal.
23. C.Satyanarayana Reddy, S/o.Ram Reddy, Aged 60 years, Retired as PG Head Master on 30/11/2018, ZPHS Chamanpally, Nirmal.
24. V.V.R.Laxmi, W/o Rama Murthy, Aged 60 years, Retired as Record Assistant on 31/8/2018, Dr Melkote Women College, Hyderabad.
25. P.Sanjeeva Rao, S/o.Ramaiah, Aged 60 years, Retired on 30/4/2019 as P E T (Physical Education), ZPSS Uppalapadu, Bayyaram Mandal, Mahabubabad.
26. Anugu Narsi Reddy, S/o.Malla Reddy, Aged 60 years, Retired as L F L Head Master on 31/12/2018, MPPS Challur, Rajapeta Mandal, Yadadri Bhingir.
27. R Ranga Reddy, S/o Venkat Reddy, Aged 60 years, Retired as Jr. Lecturer on 29/2/2020, New Model Jr. College, Uppal, Medchal.
28. Yenumala Narapu Reddy, S/o.Venkat Reddy, Aged 60 years, Retired as Jr. Assistant on 31/7/2019, Government Jr. college, Aliya, Hyderabad.
29. Dr Singireddy Bharathi, W/o.Venkat Reddy, Aged 60 years, Retired as Jr Lecturer on 31/12/2018, Dr Melkote Memorial Women College, Hyderabad.
30. N.Ram Reddy, S/o.Dharma Reddy, Aged 60 years, Retired as LFL Head Master on 30/11/2018, MPPS Doodi Venkatapur, Rajapet Mandal, Yadadri Bhongir.
31. Dr S Surendra Kumar, Age 60 years, Retired as Jr. Lecturer on 30/11/2019, Keshavmemorial Jr. College, Hyderabad.

32. Thatikinda Sairam, S/o.Chendraiah, Aged 60 years, Retired School Assistant on 31/8/2019 Adharshanagar, Nirmal.
33. C.Goverdhan Reddy, S/o. Sri C.Chenna Reddy, Aged about 60 years, Retired Head Master on 31/8/2018, Z P H S, Jillelaguda, Ranga Reddy District, State of Telangana.
34. B.Sheker Reddy, S/o Chandra Reddy, Aged 60 years, Retired School Assistant on 31/1/2019, Z P H S, Tandra, Kalwakurthy, Nagarkurnool District.
35. V.Padma, D/o Brahmaiah, Aged 60 years, Retired as SGT on 30/9/2018, MPPS B.C. Colony, Madhpur, M.Thurkapally Mandal, Yadadri Bhongir.
36. Neelam Sahadev, S/o.Durgaiah, Aged 60 years, Retired as School Assistant, ZPHS K Pet, Bayaram, Mahabubabad.
37. Gadipalley Malleshram, S/o.Ramaiah, Aged 60 years, Retired as Gazetted Head master, on 31/8/2018, ZPSS Seethampet, Mahabubabad.
38. Gajender Singh, S/o.Narsingh Bhan Singh, Aged 60 years, Retired as Gazetted Head Master on 28/2/2019, MPUPS Velmal, Nirmal.

(Respondent Nos. 4 to 38 are not necessary parties in this Writ Appeal)

...RESPONDENTS

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Para 4(e) and Para 8.2 of the G.O.Ms.No.55, dated 11/06/2021, pending disposal of the Writ Appeal.

**IA NO: 2 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to pay the difference amount on the gratuity/earned leave encashment in view of the revision of pay on par with the pensioner who are drawing enhanced gratuity/earned leave encashment w.e.f 01/04/2020 as per the law laid down by the Supreme Court in Purshottam Lal and Ors Vs. Union Of India and another reported in AIR 1973 SC 1088, The All Manipur Pensioners Assn. Vs The State of Manipur in Civil Appeal No 10857/2006 and other Judgments, pending disposal of the Writ Appeal.

**Counsel for the Appellants: Ms. VEDULA CHITRALEKHA**



**Counsel for the Respondent No.1 to 3: SRI S.RAHUL REDDY, SPL. GP /  
ADDL. ADVOCATE GENERAL**

**WRIT APPEAL NO: 210 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Preferred against the Order Dated 20/12/2024, in W.P.No. 14641 Of 2021 and pass on the file of the High Court.

**Between:**

1. Lanka Sridhar, S/o. Kishan Rao, Age. 59 years, Occ. Retired School Assistant, Date of Retirement. 31-07-2019, R/o Flat No. 102, Ashok Residency Phase-I, Mubarak Nagar, Nizambad, Telangana State.
2. Nalla Ravindra Reddy, S/o. Kista Reddy, Age. 59 years, Occ. Retired School Assistant, Date of Retirement. 31-07-2019, H.No. 11-1-278/5, Beside Om Traders, Vijetha Colony, Nizambad, Telangana State.
3. Challa Venkateshwar Rao, S/o. C. Narasimha Murthy, Age. 60 years, Occ. Retired School Assistant, Date of Retirement. 30-06-2019, H.No.3-14-1, Srinivasapuram Colony, Ramanthapur, Hyderabad.
4. A. Ananda Goud, S/o. A. Narsa Goud, Age. 61 years, Occ. Retired School Asst., Date of Retirement. 30-11-2018, H.No. 2-2-1105/3/A, Ananda Nilayam, Beside DMR Apts., Indira Nagar, Tilak Nagar, New Nallakunta, Hyderabad.
5. A. Suryanarayana, S/o. A. Veeraiah, Age. about 61 years, Occ. Retired School Asst., Date of Retirement. 29-2-2020, H.No. 3-9-502/2, Plot No 95, Road No.5, Madhura Nagar, Mansurabad, Hyderabad, Telangana
6. K.Somireddy, S/o Gopal Reddy, Aged about 60 yrs, Occu. Rtd School Asst Date of Retirement. 31.05.2019, ZPHS Utlapally, Dist .Miryalaguda.
7. D. Mallikarjuna, S/o Balappa, Aged 60 years, Occ. Rtd School Assistant Date of Retirement . 30.3.2019 Zphs Mogiligidda, Ranga Reddy District.
8. Bairi Narsaiah, S/o. Yadagiri, Age. 62 years, Occ. Retired School Assistant, Date of Retirement. 07-2018, H.No. 1-9-202/7/D, Ramnagar, Hyderabad.
9. T. Ravi Kumar, S/o T. Surya Narayana Rao, Aged about 60 Years, Occ. Rtd Gaz HM Grade-II, Date of Retirement . 30.6.2019, R/o . 8-7-91/95, Hasthinapuram South, Sagar Road, Hyderabad.
10. K. Sambashivudu, S/o Sathaiah, Aged about 61 years, Occ. Rtd School Asst, Date of Retirement . 25.3.2019, ZPHS, Thandgapally, Choutuppal Mandal , District Yadadri Bhongir.
11. P. Raju, S/o. P. Anjaneyulu, Age. 60 years, Occu. Retired as S.A, Date of Retirement. 30.06.2019 from ZPHS, Kollur, R/o. H.No.4-10-37, Ramnagar, Mahabubnagar.
12. Musku Rajeshwar Reddy, S/o M. Chirma Reddy, Age. 60 years, Occ. Retd as SGT, Date of Retirement. 30.11.2018, R/o. 3-50, Dhammur, Mandal Boath, Adilabad District

**...APPELLANTS**

**AND**

1. The State of Telangana, rep by Chief Secretary, Secretariat Buildings, Hyderabad.

2. The State of Telangana, Finance Department rep by its Principal Secretary, Secretariat Buildings, Hyderabad.
3. The Director, Treasuries and Accounts, State of Telangana, Abids, Hyderabad
4. R. Narsingha Rao, S/o. R. Bhojanna, Age. 59 years, Occ. Retired School Assistant, Date of Retirement. 31-10-2019, Post and Village Guda, Mandal. Jainath, Dist. Adilabad, Telangana State.
5. C. Prem Singh, S/ o. Daraeav Singh, Age. 60years, Occ. Retired PGHM, Date of Retirement. 31-07-2019, H.No. 3162, Vivekananda Chowrasta, Post and Village Sonala, Mandal. Boath, Dist. Adilabad, Telangana State.
6. S. Farookbi, W/o. Md. Rafi, Age. 60 years, Occ. Retired School Assistant, Date of Retirement. 31-10-2019, R/o. 4-100-7/C, Back Side Ram Reddy Eye hospital, Yenegonda, Mahabubnagar.
7. Sere Sudhaker, Occ. EDN as School Assistant, Date of Retirement. 29-02-2020, H.No. 4-112/8, Bhagavathi Nagar, Adilabad.
8. Dadi Bhaskar Reddy, S/o.Venkat Reddy, Age. 59 years, Occ. School Assistant Social, Date of Retirement. 31-12-2019, H.No. 6-7-188/A, Shivaji Nagar, Nalgonda, Dist. Nalgonda, Telangana State.
9. B. Rarnakishan Rao, S/o. Bhagvanth Rao, Age. 60 years, Occ.Dy. Commercial Tax Officer, Date of Retirement. 30-10-2018, H.No. 11-75/1, Pragathinagar Dilsukhnagar Hyderabad.
- 10.G. Jagadeeshwar Reddy, S/o. G. Kuruma Reddy, Age. 59 years, Occ. Education, Date of Retirement. 03-07-2019, H.No. 1-391/3/A, Padmavathi Colony, Badepally, Jadcherla, Dist. Mahabubnagar.
- 11.Syed Sayeedoddin, S/o. Syed Yousufuddin, Age. 60 years, Occ. Education, Date of Retirement. 30-06-2019, Address. Mahabubnagar, Mandal. Hanwada, ZPHS, Tankara.
- 12.B. Venkat Reddy, S/o. B. Parvathi Reddy, Age. 60 Years, Occ Retired Head Constable, Date of Retirement. 31-08-2019, H.No. 15-108/9/B Raghavendra Colony Nagar , Kurnool Town and District.
- 13.Alvala Bichanna Goud, S/o. Alvala Ramakrishna Goud, Age. 60 years, Occ. Retired Asst. Sub-Inspector, Date of Retirement. 31-7-2019, Flat No. 203, Kyamas Residency, Road No. 5 balaji Hills, Boduppal Medchal Dist.
- 14.S. Ravinder reddy, S/o Prathap Reddy, Aged about 59 yrs, Occu . Rtd School Asst Date of Retirement 30.09.2019, ZPHS Saroomnagar, Mandal. Saroomnagar, Dist. Rangareddy
- 15.T. Ganga prasad, S/o Tatayya, Aged about 59 yrs , Occ. Rtd Research Asst, District Gazetteers Department(HOD), Maitrivanam, Date of Retirement . 31.03.2020 R/o . arunodayanagar, Don. Bosco Nagar, Bandlaguda Jageer, Mandal. Gandipet Dist. Rangareddy.
- 16.M.Vidyadhar Reddy, S/o M Ranga reddy, Aged about 59 years, Occ. Rtd GHM , Date of Retirement . 31.12.2019, R/o Narayanapur, District Yadadri Bhongir.
- 17.B. Satynarayana, S/o Lingaiah, Aged about 59 years, Occ . Rtd Panchayath Secretary, Date of Retirement .30.9.2019, R/o . Chintapally , Nalgonda District.

18. A. Bhumaiyah, S/o Narayana, Age 60 years, Occ. Rtd School Assistant, Date of Retirement. 25.8.2019, Zphs Wargal Mandal, District. Siddipet.
19. Singoiji Subhash, S/o Ramdas, Age 59 years, Occ. Rtd S.G.T. Teacher, Date of Retirement. 29.2.2020, Mandal Markook, District Siddipet.
20. Kothapally Anuradha, D/o Balaram, Age 60 years, Occ. Rtd LFL HM Education Dept, Date of Retirement. 31.1.2019, Prakash Nagar, Begumpet, Hyderabad.
21. Gundagani Ravinder, S/o Ramchandraiah, Age 59 years, Occ. Rtd School Asst, Date of Retirement. 31.3.2020, Ramakrishna Nagar, Panagal, Nalgonda District.
22. Punna Venkateshwarlu, S/o Ramkrishnaiah, Age 60 Years, Occ. Rtd Secretary, Agri market Committee Dpt, Date of Retirement. 28.2.2019, Chityal, Nalgonda District.
23. K. Yesupu, S/o. K. Pethur, Age. 60 years, Occ. Retired School Assistant, Date of Retirement. 31-05-2019.
24. Chekuri Ramesh Chandra, S/o Narsimha Rao, Aged about 60 years, Occ. Retd Market Supervisor, Date of Retirement 31.7.2018, Reddy Colony, Miryalaguda, District Nalgonda.
25. Nandikonda Anjaiah, S/o Ramaiah, Aged about 61 years, Occ. Retd Secretary Grade-III, Date of Retirement. 31.8.2018, Krishna Manasa Colony, Miryalaguda District Nalgonda..
26. Swarna Latha, W/o Lambi Raghavulu, Age . 59 years, Occ. Retd as GHM ZPHS, Date of Retirement. 30.11.2019, R/ o, H.No. 6-89, Srinivas Colony, Mahbubnagar,
27. Kodiripaka Sambaiah, S/o Kannaiah, Age 59 years, Occ. Retd P.D. Date of Retirement 31.3.2020, R/o. 3-9-247/A, New Reddy Clny, Hanmakonda.

Respondent Nos.4 to 27 are not necessary parties

...RESPONDENTS

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned common orders of the Learned Single Judge dated. 20.12.2024 in W.P.No.14641 of 2021, pending disposal of the above Writ Appeal.

**IA NO: 2 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No. 1 to 3 to pay the difference amount on the Gratuity/

Earned in view of the revision of pay on par with the pensioner who are drawing enhanced Gratuity/encashment of Earned Leave w.e.f 1.4.2020 as per the law laid down by the Supreme Court in Purshottam Lal and Ors Vs Union of India and Anr reported in AIR 1973 SC AIP. 1088, The All Manipur Pensioners Assn vs. The State of Manipur in Civil Appeal No.10857/2006 and other Judgments to the Appellants, pending disposal of the Writ Appeal.

**Counsel for the Appellants: SRI PRABHAKAR CHIKKUDU**

**Counsel for the Respondent No.1 to 3: SRI S.RAHUL REDDY, SPL. GP /  
GP FOR GENERAL ADMINISTRATION**

**The Court delivered the following: COMMON JUDGMENT**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HON'BLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL Nos.209, 170 and 210 of 2025**

**COMMON JUDGMENT:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

These *intra-Court* Appeals take exception to the common order passed in W.P.Nos.14315, 15944 and 14641 of 2021, dated 20.12.2024 decided along with other matters.

2. The Writ Petitions were filed by retired employees assailing G.O.Ms.Nos.55 and 56, dated 11.06.2021. The main grievance of the petitioners/appellants is that the respondents/State while issuing the said G.Os. made it clear that the revised consolidated basic pension shall come into force with effect from 01.07.2018 notionally and monetary benefits shall be allowed w.e.f. 01.04.2020. Thus, no difference of Retirement Gratuity/ Encashment of Earned Leave shall be payable to the retired employees who retired between 01.07.2018 and 31.03.2020.

**Contention of the appellants:**

3. The bone of contention of the learned counsel for the appellants is that the pensioners belong to one homogeneous class. The respondents/State by putting the said condition and cut-off date divided a homogeneous class and made an attempt to

create a class within the class. This hits Article 14 of the Constitution and cannot be treated to be a valid classification. There is no rationale behind the same, neither there exist any object sought to be achieved.

4. Learned counsel for the appellants, by taking this Court to the order of the learned Single Judge in the aforesaid Writ Petitions, urged that after considering the various judgments of the Supreme Court, the learned single Judge came to hold that the judgments are indeed applicable, but opined that the prescription of cut-off date for not extending actual monetary benefits is not bad in law.

5. Criticizing the aforesaid findings, learned counsel for the appellants urged that the curtains are finally drawn on this issue by the judgments of the Supreme Court in the case of **All Manipur Pensioners Association v. State of Manipur**<sup>1</sup> and **Maharashtra State Financial Corporation Ex-Employees Association v. State of Maharashtra**<sup>2</sup>. In view of these authoritative pronouncements, wherein previous Constitution Bench judgment

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<sup>1</sup> (2020) 14 Supreme Court Cases 625

<sup>2</sup> (2023) 11 Supreme Court Cases 186

of the Supreme Court in **DS Nakara v. Union of India**<sup>3</sup> was considered, learned Single Judge has certainly erred in not interfering with the offending portion of G.Os and erred in declining the relief.

6. Learned counsel for the appellants, by placing reliance on Article 366 (17) of the Constitution, submits that definition of pension is wide enough to include gratuity and retiral dues. In this view of the matter, the learned single Judge was not justified in not interfering with the impugned G.Os.

**Contention of the State:**

7. Sri S. Rahul Reddy, learned Special Government Pleader, representing the State on the other hand supported the impugned order passed by the learned Single Judge and urged that the learned Single Judge has considered the judgments cited by present appellants in the aforesaid paragraphs as well as the other judgments of the Supreme Court and rightly came to hold that the recommendation of Pay Commission is not as such binding on the Government and financial constraints is one of the relevant considerations for prescribing a cut-off date. Thus, on that relevant consideration if Government has decided not to extend

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<sup>3</sup> 1983 (1) SCC 305

the actual benefit for a particular period and prescribed a cut-off date, it cannot be said to be unconstitutional in nature.

8. To buttress the aforesaid contention, reliance is placed on the judgment of the Supreme Court in the **State of Andhra Pradesh v. A.P. Pensioners' Association**<sup>4</sup>. It is submitted that almost in similar factual background, a matter travelled from this Court to Supreme Court and the Supreme Court in clear terms opined that financial constraints can be a ground to take a decision prescribing a cut-off date. The next reliance is placed on the judgment of Supreme Court in **State of Tripura v. Anjana Bhattacharjee**<sup>5</sup>. On the strength of this judgment, Sri S. Rahul Reddy submits that after considering a catena of judgments, the Supreme Court made it clear that financial burden can lead to fixing of a cut-off date, which cannot be said to be unconstitutional in nature. Thus, the learned Single Judge has taken a plausible view which does not warrant any interference by this Court.

9. The parties confined their arguments to the extent indicated above.

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<sup>4</sup> (2005) 13 SCC 161

<sup>5</sup> 2022 SCC OnLine SC 1071



10. We have heard the parties at length and perused the record.

**Findings:-**

11. Before dealing with rival contentions, it is apposite to reproduce the relevant portion of G.O.Ms.No.55 and 56, dated 11.06.2021, which reads as under:

**G.O.Ms.No.55:**

"4. a) The existing Pension/Family Pension, in respect of those retired or died while in service prior to 01.07.2018 and also in the case of Family Pensioners who are in receipt of Family Pension as on 1.7.2018 be consolidated, by adding fitment benefit of 30% on the Basic Pension/Basic Family Pension and by merging the Dearness Relief @ 30.392% admissible as on 01.07.2018. The same shall be known as Revised Consolidated Basic Pension/Revised Consolidated Basic Family Pension.

b) This Revised Consolidated Basic Pension or Revised Consolidated Basic Family Pension shall come into force with effect from 01.07.2018 notionally and the monetary benefit be allowed with effect from 01.04.2020.

c) The Consolidated Pension/Family Pension shall be paid from the month of June, 2021 payable in the month of July, 2021.

d) The arrears on account of Consolidation of Pension/Family Pension /Financial Assistance for the period from 01.04.2020 to 31.05.2021, will be paid in 36 equal monthly instalments.

e) No difference on Retirement Gratuity/Encashment of Earned Leave shall be allowed in case of employees who retired between 01.07.2018 and 31.03.2020.

5. While fixing the consolidated Basic Pension/Basic Family Pension as above, part of a rupee, if any arrived, should be rounded off to the next higher rupee.

6. While consolidating the Pension, the additional quantum of pension paid to Pensioners on attaining specified ages, which is shown distinctly, should be ignored.

7. In the case of employees who retired from service on or after 01.07.2018, the pension shall be calculated on the pay in Revised Pay Scales, 2020 only.

8.1 The employees who retired between 01.07.2018 and 31.03.2020 are eligible for revision of their pay in the Revised Pay Scales, 2020 notionally as per the orders issued in the G.O. sixth read above. As such, the pensions of these employees have to be revised notionally based on the revised pay in Revised Pay Scales, 2020 and monetary benefit should be allowed from 01.04.2020 only.

8.2 No difference on Retirement Gratuity/Encashment of Earned Leave shall be allowed to the Pensioners on the pension notionally fixed as above."

**G.O.Ms.No.56:**

"6. The arrears on account of revision of Gratuity from 01.04.2020 to 31.05.2021, will be paid in thirty six (36) equal monthly installments."

(Emphasis Supplied)

12. As noticed above, learned counsel for the appellants placed reliance on two judgments of Supreme Court in **All Manipur Pensioners Association** and **Maharashtra State Financial Corporation Ex-Employees Association** (both supra). The Constitution Bench judgment of Supreme Court in **DS Nakara** (supra) was also relied upon.

13. In **All Manipur Pensioners Association** (supra), the Supreme Court considered the decision and action of creating two

classes viz., one who retired pre-1996 and others who retired post-1996 for the purpose of grant of revised pension. The Supreme Court opined that such classification has no nexus with the object and purpose of grant of benefit of revised pension. It is further opined that all pensioners form one class who are entitled to pension as per Article 14 of the Constitution. Accordingly, the cut-off date in this backdrop was held to be improper.

14. A careful reading of the above judgment also shows that in no uncertain terms in para 8.2 it was poignantly held that whenever a new benefit is granted or new scheme is introduced, State may provide a cut-off date taking into account its financial resources.

15. In **Maharashtra State Financial Corporation Employees Association** (supra), the Supreme Court again considered that the employees who retired prior to 29.03.2010 and subsequent thereto were performing same duties. Since there was no valid distinction between those who retired before 29.03.2010 and those who continued thereafter, the Supreme Court held that classification is improper and the appeal was accordingly allowed. Pertinently, in this case, the Supreme Court

had no occasion to consider the aspect of financial constraints of the State Government.

16. In the case of **A.P. Pensioners' Association**, GO(P) No.114, dated 11.08.1999, was subject matter of challenge. The offending clauses 9 and 16 are reproduced for ready reference.

"9. Persons who retired between 1-7-1998 and 31-3-1999 shall also be eligible for the Revised Pay Scales, 1999. The notional pay fixed in the Revised Pay Scales, 1999 in accordance with these orders, shall in such cases count towards pensionary benefits.

16. Separate orders are also being issued in regard to the recommendations of the Pay Revision Commission on pension and other terminal benefits."

17. The State also issued GO(P) No.15 on 16.09.1999, wherein it was categorically stated that revised consolidated pension shall come into force with effect from 01.07.1998 with monetary benefits payable from 01.04.1999. G.O.Ms.No.158 was issued on 16.09.1999 enhancing the limit of commutation of pension under Rules to 40% of pension sanctioned to the pensioners with effect from 01.04.1999. Such enhancement was made applicable only in relation to the persons who retired or died on or after 01.04.1999. On 23.12.1999, G.O.Ms.No.206 was issued and all these cut-off dates and aspect of financial constraints became subject matter of consideration before the Supreme Court. The

Supreme Court in **A.P. Pensioners' Association** (supra) considered its previous judgment in **State Government Pensioners' Association v. State of Andhra Pradesh**<sup>6</sup> and opined as under:

"32. In *State Govt. Pensioners' Assn. v. State of A.P.* [(1986) 3 SCC 501 : 1986 SCC (L&S) 676] this Court accepted that when the revised scheme became operative from 1-4-1978, non-payment of gratuity under the Revised Pension Rules, 1980 was not payable to those pensioners who retired prior thereto stating that at the time of retirement they were governed by the then existing rules and their gratuity was calculated on that basis. **The Court rejected the contention that the same was ultra vires Article 14 of the Constitution.**"

(Emphasis Supplied)

18. After detailed analysis, the Supreme Court made it clear that financial implication can be a relevant consideration to determine the cut-off date. The relevant paragraph reads as under:

**"39. It is, therefore, beyond any shadow of doubt that the financial implication is a relevant criterion for the State Government to determine as to what benefits can be granted pursuant to or in furtherance of the recommendations made by PRC.** PRC also said that while revision of pay shall take effect from 1-7-1998, the monetary benefit would be payable only from 1-4-1999. If monetary benefit was payable only from 1-4-1999, all rights to get the benefits computed on the basis of the revised scale of pay would only be for the purpose of payment of pay with effect from 1-4-1999 or payment of the recurring amount of pension with effect from that date."

(Emphasis Supplied)

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<sup>6</sup> (1986) 3 SCC 501

19. A similar view is taken in the case of **Anjana Bhattacharjee** (supra), which reads as under:

“19. Whether the financial crunch/financial constraint due to additional financial burden can be a valid ground to fix a cut-off date for the purpose of granting the actual benefit of revision of pension/pay has been dealt with and/or considered by this Court in *Amar Nath Goyal* [*State of Punjab v. Amar Nath Goyal*, (2005) 6 SCC 754 : 2005 SCC (L&S) 910]. In the aforesaid decision, it is observed and held by this Court that financial constraint can be a valid ground for fixation of cut-off date for grant of benefit of increased quantum of death-cum-retirement gratuity. In paras 26, 32 and 33 of the said judgment [*State of Punjab v. Amar Nath Goyal*, (2005) 6 SCC 754 : 2005 SCC (L&S) 910], it is observed and held as under : (SCC pp. 763 & 765)

“26. It is difficult to accede to the argument on behalf of the employees that a decision of the Central Government/State Governments to limit the benefits only to employees, who retire or die on or after 1-4-1995, after calculating the financial implications thereon, was either irrational or arbitrary. Financial and economic implications are very relevant and germane for any policy decision touching the administration of the Government, at the Centre or at the State level.

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32. The importance of considering financial implications, while providing benefits for employees, has been noted by this Court in numerous judgments including the following two cases. In *State of Rajasthan v. Amrit Lal Gandhi* [*State of Rajasthan v. Amrit Lal Gandhi*, (1997) 2 SCC 342 : 1997 SCC (L&S) 512] this Court went so far as to note that:

‘17. ... Financial impact of making the Regulations retrospective can be the sole consideration while fixing a cut-off date. In our opinion, it cannot be said that this cut-off date was fixed arbitrarily or without any reason.

The High Court was clearly in error in allowing the writ petitions and substituting the date of 1-1-1986 for 1-1-1990.’ [*Id*, SCC p. 348, para 17 (emphasis supplied).]

33. More recently, in *Veerasamy* [*T.N. SEB v. R. Veerasamy*, (1999) 3 SCC 414 : 1999 SCC (L&S) 717] this Court observed **that, financial constraints could be a valid ground for introducing a cut-off date while implementing a pension scheme on a revised basis** [*Id*, SCC p. 421, para 15]. In that case, the pension scheme

applied differently to persons who had retired from service before 1-7-1986, and those who were in employment on the said date. It was held that they could not be treated alike as they did not belong to one class and they formed separate classes.”

20. In the aforesaid decision this Court after considering the earlier decisions of this Court in *State of Punjab v. Boota Singh* [*State of Punjab v. Boota Singh*, (2000) 3 SCC 733 : 2000 SCC (L&S) 435] and *State of Punjab v. J.L. Gupta* [*State of Punjab v. J.L. Gupta*, (2000) 3 SCC 736 : 2000 SCC (L&S) 437], it is specifically observed and held that for the grant of additional benefit, which had financial implications, the prescription of a specific future date for conferment of additional benefit, could not be considered arbitrary.

21. In the subsequent decision in *Bihar Pensioners Samaj* [*State of Bihar v. Bihar Pensioners Samaj*, (2006) 5 SCC 65 : 2006 SCC (L&S) 913], the decision in *Amar Nath Goyal* [*State of Punjab v. Amar Nath Goyal*, (2005) 6 SCC 754 : 2005 SCC (L&S) 910] is followed and it is observed and held that financial constraints could be a valid ground for introducing a cut-off date while introducing a pension scheme on revised basis. It is further observed and held by this Court in the aforesaid decision that fixing of a cut-off date for granting of benefits is well within the powers of the Government as long as the reasons therefor are not arbitrary and are based on some rational consideration.”

(Emphasis Supplied)

20. At the cost of repetition, in the case of **All Manipur Pensioners Association** (supra) on which reliance is placed by the learned counsel for the appellants, the Supreme Court opined that the financial constraints can be a valid consideration for prescribing a cut-off date. In other cases cited by the State, it is clearly held that financial constraints can be a reason for prescribing a cut-off date.

21. In the instant case, learned Single Judge considered the judgment relied upon by the parties and came to the conclusion as under:

“In the instant case, for the purpose of achieving the object of extending the revised pay scales/pension to its serving/retired employees, **duly balancing the financial implications on the State Exchequer, the Government has prescribed a cut-off date**, for extending the monetary benefits arising on account of enhanced Encashment of Leave and Gratuity, to the petitioners and other similarly situated persons, which admittedly do not have any impact on the pension being drawn by them and it also cannot be said that the said action of the respondents is against the object/purpose of revision of pay scales and pension. Therefore, the judgments relied by the petitioners are distinguishable on facts and no avail to them.”

(Emphasis Supplied)

22. If the findings given by learned single Judge are tested on the anvil of principles laid down in the case of **All Manipur Pensioners Association** (supra), **A.P. Pensioners' Association** (supra) and **Anjana Bhattacharjee** (supra), it can be safely held that the findings given by the learned single Judge are based on the *ratio decidendi* of the said cases. The learned single Judge has applied a relevant consideration i.e., financial constraints on the State exchequer. Thus, even assuming for the sake of argument that persons retired before a particular cut-off date and after a cut-off date belong to a homogenous class, the fact remains that decision to grant the benefit from a cut-off date based on financial



constraints is founded upon a valid consideration. No amount of argument is advanced to attack the prescription of cut-off date based on financial constraints. Thus, in our view, the learned single Judge has taken a plausible view which warrants no interference.

23. The Writ Appeals fail and are hereby **dismissed**. There shall be no order as to costs. Miscellaneous petitions pending, if any, shall stand closed.

//TRUE COPY//

SD/-M.MANJULA  
JOINT REGISTRAR  
SECTION OFFICER

To,

1. One CC to SRI PRABHAKAR CHIKKUDU, Advocate [OPUC]
2. One CC to Ms. VEDULA CHITRALEKHA, Advocate [OPUC]
3. Two CCs to SRI S.RAHUL REDDY, SPL. GP, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CCs to GP FOR SERVICES-II, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad [OUT]
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**HIGH COURT**

**DATED: 11/04/2025**

**COMMON JUDGMENT**

**WA.Nos.209, 170 and 210 of 2025**



**DISMISSING ALL THE WRIT APPEALS,  
WITHOUT COSTS**

(18) M.T  
19/4/25